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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


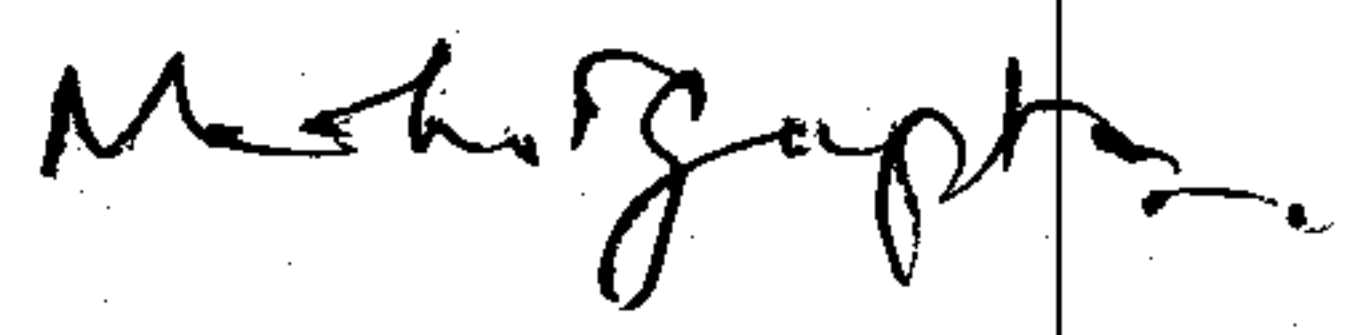

Contempt Application 4/2017 in C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017**

Name of the Company: Dhirajlal Vrajlal Selani
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BHAKTI SHEVADE	ADV.	RESPONDENT	
2.	MOHIT GUPTA	ADV.	APPLICANT	
3.)	KARAN VALECHA	ADV.	APPLICANT	

ORDER

Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha i/b
Learned Advocate Mr. A R Gupta present for Applicant. Learned Advocate Ms.
Bhakti Shevade i/b Learned Advocate Mr. Biju Nair present for Respondent.

Learned Counsel for Applicant sought permission to withdraw the contempt
application on the basis of averments made in the reply.

Applicant is permitted to withdraw.

Application is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 1st day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**